

**COMMITTEE ON PRIVATE MEMBERS'  
BILLS AND RESOLUTIONS**

**FIRST TO FORTY-NINE REPORTS  
(ENGLISH VERSION)**



सत्यमेव जयते

**Tenth Lok Sabha**

**Legislative Branch-II**

# COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Tenth Lok Sabha)

## THIRTY-SIXTH REPORT

(Presented on 15-12-1994)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Thirty-sixth Report.

2. The Committee met on 12 December, 1994 for:—

I. Examination of the following Constitution (Amendment) Bills under Rule 294 (1) (a) of the Rules of Procedure:—

- (1) The Constitution (Amendment) Bill, 1994 (*Insertion of new article 16A, etc.*) by Shri P.P. Kaliaperumal.
- (2) The Constitution (Amendment) Bill, 1994 (*Amendment of article 243ZD*) by Shri Uttamrao Deorao Patil.
- (3) The Constitution (Amendment) Bill, 1994 (*Insertion of new article 237A*) by Shri Mohan Singh (Deoria).

II. Classification and allocation of time for discussion of Bills (*vide Appendix*) under clauses (b) and (c) of Rule 294 (1) of the Rules of Procedure.

III. Reconsideration of classification of the Constitution (Scheduled Tribes) Order (Amendment) Bill, 1991 (*Amendment of the Schedule*) by Shri Uttamrao Deorao Patil.

IV. Allocation of time under rule 294(1) (e) of the Rules of Procedure to the Resolutions at item Nos. 2, 3 and 4 set down in the List of Business for Friday, 16 December, 1994.

### *Examination of Constitution (Amendment) Bills*

3. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

#### *Findings of the Committee*

- (1) The Constitution (Amendment) Bill, 1994 (*Insertion of new article 16A, etc.*) by Shri P.P. Kaliaperumal.

The Bill seeks to amend the Constitution with a view to reserving fifty per cent. of appointments or posts in services under the State and fifty per cent. of seats in all educational institutions, maintained by the State, for women.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 1994 (*Amendment of article 243ZD*) by Shri Uttamrao Deorao Patil.

The Bill seeks to amend article 243ZD of the Constitution with a view to providing for the association of the representatives of the people with the District Planning Committees and also provides that the members of the Committees shall be elected from amongst the members of the elected members of panchayats and municipalities.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (3) The Constitution (Amendment) Bill, 1994 (*Insertion of new article 237A*) by Shri Mohan Singh (Deoria).

The Bill seeks to insert a new article 237A in the Constitution with a view to providing for reservation in promotions in judicial service of a State for judicial officers holding posts inferior to the post of a District Judge and belonging to Scheduled Castes, the Scheduled Tribes and the other Backward Classes.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

*Classification and allocation of time to Bills*

4. The Committee then considered classification and allocation of time to twenty-four Bills specified in the Appendix.

5. After considering all aspects of the Bills, the Committee recommend that the following Bills be placed in category 'A':—

- (1) The Constitution (Scheduled Tribes) Order (Amendment) Bill, 1994 (*Amendment of the Schedule*) by Shri Yaima Singh Yumnam.
- (2) The Constitution (Amendment) Bill, 1994 (*Amendment of article 51A*) by Shri Kashiram Rana.
- (3) The Constitution (Amendment) Bill, 1994 (*Insertion of new article 16A*) by Shri Chitta Basu.
- (4) The Constitution (Amendment) Bill, 1994 (*Amendment of article 73*) by Shri Chitta Basu.
- (5) The Constitution (Amendment) Bill, 1994 (*Amendment of article 356*) by Shri Chitta Basu.
- (6) The Uniform Primary Education Bill, 1994 by Shri Mohan Singh (Deoria).
- (7) The Youth Welfare Board Bill, 1994 by Shri Mohan Singh (Deoria).
- (8) The Beedi Workers Welfare Fund (Amendment) Bill, 1994 (*Insertion of new section 4A*) by Shri Ramesh Chennithala.
- (9) The Cinematograph (Amendment) Bill, 1994 (*Amendment of section 5B*) by Shri Ramesh Chennithala.
- (10) The Declaration of Assets by Ministers Bill, 1994 by Shri Mohan Singh (Deoria).
- (11) The Youth Commission Bill, 1994 by Shri Chitta Basu.

The Committee further recommend that the remaining thirteen Bills be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

*Reconsideration of the classification of a Bill*

6. The Committee then considered the request of Shri Uttamrao Deorao Patil to reconsider their earlier recommendation giving category 'B' (*vide* Second Report) to his Bill, namely, the Constitution (Scheduled Tribes) Order (Amendment) Bill, 1991 (*Amendment of the Schedule*) and place it in category 'A'.

7. On reconsideration, the Committee recommend that the Bill may be placed in category 'A'.

*Allocation of time to Resolutions*

8. The Committee recommend allocation of time to resolutions as follows:—

- |   |         |
|---|---------|
| (1) Resolution by Shri Satya Deo Singh regarding steps to prevent atrocities on SC/ST.        | 2 hours |
| (2) Resolution by Shri Mangal Ram Premi regarding setting up of Maharishi Valmiki University. | 2 hours |
| (3) Resolution by Shri Prithviraj D. Chavan regarding eradication of illiteracy.              | 2 hours |

*Recommendations*

9. The Committee recommend that:—

- (i) Sarvashri P.P. Kaliaperumal, Uttamrao Deorao Patil and Mohan Singh (Deoria) be permitted to move for leave to introduce their Constitution (Amendment) Bills;
- (ii) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House;
- (iii) the reclassification of the Bill, as shown in paragraph 7 above, be agreed to by the House; and
- (iv) the allocation of time to resolutions, as shown in paragraph 8 above, be agreed to by the House.

NEW DELHI;  
December 12, 1994

Agrahayana 21, 1916 (Saka)

S. MALLIKARJUNAIAH,  
*Chairman,*  
*Committee on Private Members'*  
*Bills and Resolutions.*

## APPENDIX

Sl. No.	Name of the Bill and Member-in-charge	Bill No.	Category recommended	Time recommended
1	2	3	4	5
1.	The Constitution (Scheduled Tribes) Order (Amendment) Bill, 1994 ( <i>Amendment of the Schedule</i> ) by Shri Yajima Singh Yumnam.	60 of 1994	A	2 hours
2.	The Constitution (Amendment) Bill, 1994 ( <i>Amendment of article 371</i> ) by Shri Dharmanna Mondayya Sadul.	20 of 1994	B	2 hours
3.	The Indian Penal Code (Amendment) Bill, 1994 ( <i>Insertion of new Chapter XXIV</i> ) by Shri Kashiram Rana.	43 of 1994	B	2 hours
4.	The Constitution (Amendment) Bill, 1994 ( <i>Amendment of article 51A</i> ) by Shri Kashiram Rana.	44 of 1994	A	2 hours
5.	The Reservation of Vacancies in Posts and Services (For Scheduled Castes and Scheduled Tribes converted to Christianity) Bill, 1994 by Shri Mohan Singh (Deoria).	59 of 1994	B	2 hours
6.	The Constitution (Amendment) Bill, 1994 ( <i>Amendment of Eighth Schedule</i> ) by Shri George Fernandes.	53 of 1994	B	2 hours
7.	The Constitution (Amendment) Bill, 1994 ( <i>Amendment of article 41</i> ) by Shri M. Krishnaswamy.	62 of 1994	B	2 hours
8.	The Constitution (Amendment) Bill, 1994 ( <i>Insertion of new article 16A</i> ) by Shri Chitta Basu.	63 of 1994	A	2 hours
9.	The Constitution (Amendment) Bill, 1994 ( <i>Amendment of article 73</i> ) by Shri Chitta Basu.	64 of 1994	A	2 hours
10.	The Constitution (Amendment) Bill, 1994 ( <i>Amendment of article 356</i> ) by Shri Chitta Basu.	61 of 1994	A	2 hours
11.	The Uniform Primary Education Bill, 1994 by Shri Mohan Singh (Deoria).	69 of 1994	A	2 hours
12.	The Youth Welfare Board Bill, 1994 by Shri Mohan Singh (Deoria).	67 of 1994	A	2 hours
13.	The Constitution (Amendment) Bill, 1994 ( <i>Amendment of article 330, etc.</i> ) by Shri Kashiram Rana.	65 of 1994	B	2 hours
14.	The Payment of Unemployment Allowance Bill, 1994 by Shri Ramesh Chennithala.	85 of 1994	B	2 hours
15.	The Beedi Workers Welfare Fund (Amendment) Bill, 1994 ( <i>Insertion of new section 4A</i> ) by Shri Ramesh Chennithala.	71 of 1994	A	2 hours
16.	The Cinematograph (Amendment) Bill, 1994 ( <i>Amendment of section 5B</i> ) by Shri Ramesh Chennithala.	80 of 1994	A	2 hours
17.	The Representation of the People (Amendment) Bill, 1994 ( <i>Amendment of section 20</i> ) by Shri Syed Shahabuddin.	72 of 1994	B	2 hours
18.	The Representation of the People (Amendment) Bill, 1994 ( <i>Amendment of section 3</i> ) by Shri Syed Shahabuddin.	70 of 1994	B	2 hours

1	2	3	4	5
19.	The Backward Classes (Proportional Representation in Services and Educational Institutions) Bill, 1994 by Shri R. Anbarasu.	82 of 1994	B	2 hours
20.	The Lord Buddha National Creativity University Bill, 1994 by Shri Ramnihore Rai.	87 of 1994	B	2 hours
21.	The Constitution (Amendment) Bill, 1994 (Amendment of articles 15 and 16) by Shri P.G. Narayanan.	79 of 1994	B	2 hours
22.	The Constitution (Amendment) Bill, 1994 (Insertion of <i>new article 16A, etc.</i> ) by Dr. P. Vallal Peruman.	75 of 1994	B	2 hours
23.	The Declaration of Assets by Ministers Bill, 1994 by Shri Mohan Singh (Deoria).	81 of 1994	A	2 hours
24.	The Youth Commission Bill, 1994 by Shri Chitta Basu.	86 of 1994	A	2 hours